HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

WEDNESDAY, THE TWENTY FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 29499 OF 2025

Between:

Haniya Hyder, D/o. Mohammed Hyder Mohiuddin, Aged about 18 years, Occ. Student, R/o H.No.1-1-547, Kortula, Jagitial, Telangana

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioners request for registration and exercising web options for admission into MBBS/BDS course under Management Quota 'C' NRI Category in ongoing or next phase of counseling for the academic year 2025-26 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner for registration and exercising web options for admission into MBBS/BDS course under Management Quota 'C' NRI category for the academic year 2025-26 in ongoing or next phase of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioners request for registration and exercising web options under Management Quota "C" NRI Category for admission into MBBS/BDS course in the ongoing or next phase of counseling for the academic year 2025-26, pending disposal of writ petition.

Counsel for the Petitioner: SRI D.S.KISHEN, REP. FOR SRI L.RAM SINGH

Counsel for the Respondent No.1: SRI R.NAGARJUNA REDDY, AGP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

Writ Petition No.29499 of 2025

Order:

Heard Mr. D.S.Kishen, learned counsel for the petitioner; Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appearing for respondent No.1 and Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appearing for respondent No.2 (for short 'the University').

2. The notification dated 31.07.2025, for admission into MBBS/BDS courses under management quota into affiliated Private Non-Minority and Minority Medical and Private Dental Colleges and Neelima Institute of Medical Sciences, for the academic year 2025-26, requires the candidates, who have registered for admission under Management quota 'B' category only and not under Management Quota 'C/NRI' category, to submit such application along with relevant NRI documents

with late fee before issue of notification for exercise of web options for Phase I, Phase II and Mop-Up counsellings with late fee of Rs.20,000/-.

3. The petitioner applied for admission under Management Quota 'B' category only. Now, she wants to opt for admission under Management Quota 'C/NRI' category also. Therefore, she approached this Court.

4. Learned Standing Counsel for the University submits that the notification itself provides for submission of such application with relevant documents and late fee after display of final merit list after Phase I and Phase II counsellings and before the final mop-up counselling. Therefore, the petitioner can avail of such option without any specific direction by this Court in this regard.

5. In view of the aforesaid submission, the Writ Petition is disposed of.

6. The petitioner, if so advised, may opt for admission under Management Quota Category 'C/NRI' with relevant documents and late fee of Rs.20,000/- after display of the merit list of the previous rounds of counselling.

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

SD/-A.H.S. GOWRI SHANKAR
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI L.RAM SINGH, Advocate [OPUC]
4. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

BSR
BS

HIGH COURT

DATED: 24/09/2025



ORDER

WP.No.29499 of 2025

DISPOSING OF THE WRIT PETITION,

WITHOUT COSTS

9 MT
18/10/25